

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-301**  
IB-712/ND/2022  
New IA/5018/2023

**IN THE MATTER OF:**

Union Bank of India

**....Applicant**

**Vs.**

M/s. PCL Oil & Solvant Ltd.

**....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 04.10.2023**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Mohit Chaudhary, Mr. Prakhar Mithal, Adv. in  
New IA/5018/2023

For the Respondent :

**ORDER**

**New IA/5018/2023:-**

This is an application filed under Rule 11 of NCLT Rules, 2016 seeking deferment of the pronouncement of the order in the main petition i.e. IB-712/ND/2022. Heard the submissions made by Ld. Counsel for the Applicant. Issue notice to the Respondent for filing their reply and appearance. List this application on **16.10.2023**.

**S/d-**  
**(RAHUL BHATNAGAR)**  
**MEMBER (T)**

**S/d-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**